

Coming to the Railway Users' Consultative Committee, I would like to say that it has become Railway Unuseful Consultative Committee. For each member of this Committee you have to pay about Rs. 30 per day plus railway fare. Recently a meeting of this Committee was held at Nagpur. The Secretary to the Government of Maharashtra also attended this meeting. As you know, Poona and Nagpur are the two biggest cities in Maharashtra. So, a suggestion was made in this Committee for one express train from Poona to Nagpur. But the reply was the same, no justification. So, I would like to request you to run one express train between Poona and Nagpur. That will also be a great boon to the public of that area.

15 Hrs.

Now I would like to make one most important suggestion. I am also very unhappy regarding the Malad incident. It is a black spot on the traffic of Bombay as well as on the Western Railway. You know, the traffic of Bombay is very responsible and traffic-minded. That was shown during the Bombay Electric Supply and Tram Company's strike. But what happened was that the Bombay Electric Supply Company published their difficulties and inability through the newspapers. There are so many newspapers in Bombay and people came to know of them. They knew the difficulty of BEST and they joined them by walking and in so many ways.

MR. CHAIRMAN: The hon. Member will kindly conclude now.

SHRI N. N. PATEL: There is the problem of water also. Bombay Corporation as well as the BEST are telling of this difficulty to the railways. But you have never called any press conference to explain your difficulty so that the people may come to know as to what are your difficulties. You have got a good arrangement of the loud-speaker. Once when I went to Bombay by the *de luxe* train I heard Bismillah Khan and party's *shehnai vadan* on that loud-speaker. So, my request is that if you find any difficulty you should give publicity to it through the newspapers or you should announce it through the loudspeaker.

I request you to carry out whatever suggestions I have given, if you kindly can, particularly regarding the Gujarat Express between Bilimora and Navsari.

SHRI B. K. DASCHOWDHURY (Cooch-Bihar): Mr. Chairman.....

MR. CHAIRMAN: The hon. Member might continue on the next day.

15.03 Hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-FIRST REPORT

श्री कुशोक बाकुला (लद्दाख): श्रीमान, मैं प्रस्ताव करता हूँ कि यह सभा गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों संबंधी समिति के 21वें प्रतिवेदन से, जो 28 फरवरी, 1968 को सभा में पेश किया गया था, सहमत है।

MR. CHAIRMAN: The question is:

"That this House agrees with the Twenty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th February, 1968."

The motion was adopted.

15.03½ Hrs.

CONSTITUTION (AMENDMENT) BILL* (Amendment of article 368)

MR. CHAIRMAN: H. H. Maharaja Sriraj Meghrajji Dhrangadhra.

श्री रवि राय (पुरी): मेरा एक निवेदन है कि क्या कोई सदस्य अपने नाम के साथ महाराजा लगा सकता है?

SHRI SRIRAJ MEGHRAJJI DHRANGADHRA (Surendranagar): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 1-3-68.

SHRI SRIRAJ MEGHRAJJI DHRAN-GADHRA : Sir, I introduce the Bill.

MR. CHAIRMAN : Shri Rabi Ray.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 54)

श्री रवि राय (पुरी) : श्रीमन्, मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए।

MR. CHAIRMAN : The question is :
"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री रवि राय : श्रीमन्, मैं विधेयक को पेश करता हूँ।

MR. CHAIRMAN : Shri Ram Sevak Yadav—absent.

Shri Hem Raj.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 3)

SHRI HEM RAJ (Kangra) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :
"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI HEM RAJ : I introduce the Bill.

MR. CHAIRMAN : Shri Rabi Ray again.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 105)

श्री रवि राय (पुरी) : श्रीमन्, मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

श्री रवि राय : श्रीमन्, मैं विधेयक को पेश करता हूँ।

15.07 Hrs.

CONSTITUTION (AMENDMENT) BILL

(Amendment of article 85)

by Shri Prakash Vir Shastri.

MR. CHAIRMAN : The House will now take up further consideration of the motion moved by Shri Prakash Vir Shastri on the 16th February, 1968. He is to continue his speech.

SHRI S. M. BANERJEE (Kanpur) : Sir, I went to make a submission. This is an important Bill and many Members want to speak on this Bill. Everybody would want a session in Bangalore to have unity between north and south. I request that the time should be extended by 2 hours. You may take the sense of the House.

SHRI RANDHIR SINGH (Rohtak) : I agree with him.

MR. CHAIRMAN : The time allotted is 1 hour.

SHRI S. M. BANERJEE : It should be at least 2½ hours.

MR. CHAIRMAN : The time allotted is 1 hour. Shri Prakash Vir Shastri has taken only 1 minute. 59 minutes still remain. Practically, we have got one full hour for the discussion.

SHRI A. S. SAIGAL (Bilaspur) : Sir, you may extend it by 1 hour. This is an important Bill and we must have more time for it.

SHRI RANDHIR SINGH : The time should be extended.

MR. CHAIRMAN : Let me hear the Minister of Parliamentary Affairs.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Sir, the time allotted is 1 hour. The hon.